



2026:AHC-LKO:3033-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW  
PUBLIC INTEREST LITIGATION (PIL) No. - 26112 of 2018**

Sunil Kumar Tripathi

.....Petitioner(s)

Versus

U.O.I. Thru Min.Of Human Resource Development  
And Ors.

.....Respondent(s)

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| Counsel for Petitioner(s) | : Girish Chandra Verma, Anoop Verma |
| Counsel for Respondent(s) | : C.S.C., A.S.G.                    |

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.**

**HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

**1.** This petition has been filed with the following main prayers:-

*"(i) issue a writ order in the nature of mandamus commanding the opposite parties no. 3 & 5 to get inquire the entire matter by high level independent agency, independently without participation and influence of the opposite parties no. 9 to 12 by changing their place of posting and working in other departments.*

*(ii) issue a writ order in the nature of commanding the opposite parties no. 3 & 5 to submit the inquiry report before this Hon'ble Court within time fixed by this Hon'ble Court and to take action against the guilty persons /authorities as per inquiry report by fixing their responsibility.*

*(iii) issue a writ order in the nature of commanding the opposite parties no. 3 to 8 to take immediate action for printing the books for distributing the same in the next educational session which will start from 1.04.2019 and ensure the books and complete dress has to be provided to the students at the time of promotion/admission in the class concern itself from classes 1 to 8."*

**2.** Heard learned counsel for the petitioner and Sri S.B. Pandey, learned Senior Advocate and DSGI assisted by Sri Devrishi Kumar, learned counsel for Union of India.

**3.** Sri G.C.Verma, learned Senior Advocate appearing for the petitioner

says that cause for which P.I.L was filed in the year 2018 does not survive any more, as in view of the affidavit filed by the State dated 24.11.2025, the text book etc. are being provided timely, however, if there is any cause in the future, it may be left open for the petitioner to approach this Court.

4. The petition is **disposed of** in terms as aforesaid. .

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**(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)**

**January 14, 2026**  
Anuj Singh